

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH
OA/310/00983/2019**

Dated Friday the 26th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

M. Chandrakha,
Junior Technical Officer (Scientific)- Retired, SQAE(ME),
Aravankadu, Nilgiris,
Door No. 7/22, Vignesh Avenue,
No.4, Veerapandi, Coimbatore- 641 019.Applicant

By Advocate: M/s. N. Fidelia

Vs

1. The Directorate General of Quality Assurance (DGQA/ADM-10)
Department of Defence Production,
Ministry of Defence, DHQ P.O.,
New Delhi- 110 011;
2. The Controller General of Defence Accounts,
Ulan Batar Road, Palam,
New Delhi- 110 010;
3. The Additional Directorate General of Quality Assurance (M&E),
Ichapur- 743 144;
4. The Controller, CQA (ME),
Aundh Road,
Pune- 411 020;
5. The Senior Accounts Officer,
Office of the Principal Controller of Accounts (Factories),
10A, Shaheed Kudiram Bose Road,
Kolkatta-700 001;
6. The Senior Section Officer -II/Administration Officer,
Officer of the Senior Quality Assurance
Establishment (Military Explosives),
Aravunkadu-643 202.Respondents

By Advocate: None

1505

ORAL ORDER
(Pronounced by Hon'ble Mr. P. Madhavan, M(J))

Heard. The applicant has filed this OA seeking the following reliefs:-

"to direct the respondents to grant and disburse all the due terminal benefits and other benefits including Final Leave Payment and MACP and consequential revision of pension after the VII Pay Commission from the date of retirement of the applicant, i.e. 01.03.2015, with interest as per the rules in vogue and pass such further or other orders as this Hon'ble Court may deem fit and proper and render justice."

2. When the matter is taken up for hearing, Learned Counsel for the applicant would submit that even though representation dated 03.06.2017, Annexure-V, in regard to her grievance is submitted, the respondents have not passed final order in the matter. As per communication of the respondents undated received by the applicant pursuant to her E-mail dated 08.01.2019, annexed as Annexure-X at page 22 to the OA, the matter is still pending with the authorities and no decision taken so far.
3. The learned counsel for the applicant at this stage submits that applicant will be satisfied if the respondents are directed to dispose of her pending representation dated 03.06.2017, Annexure-V and take a final decision within a stipulated period to be prescribed by the Tribunal.
4. In view of the limited relief sought by the applicant, without going into the substantive merits of the case, OA is disposed of by directing the respondents, particularly 5th respondent, to take final decision by disposing of the representation of the applicant dated 03.06.2017 within a period of

Q six months from the date of receipt of copy of the order.

5. OA is accordingly disposed of at admission stage without going into the merits of the case. No costs.